

**Court-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**A.No. 179 of 2014**

Dated : 31<sup>st</sup> March, 2016

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:

**GRIDCO Ltd.**

**...Appellant(s)**

**Versus**

**M/s SESA Sterlite Ltd. & Anr.**

**...Respondent(s)**

Counsel for the Appellant

:

Mr. Raj Kumar Mehta, Ms. Himanshi  
Andley

Counsel for the Respondent(s)

:

Mr. Amit Kapur, Ms. Poonam Verma,  
Mr. Akshat Jain, for R.1  
Mr. G. Umapathy, Mr. Rutwik Panda  
and Mrs. Anshu Malik for R.2

**ORDER**

Mr. R. K. Mehta, learned counsel for the appellant, has been heard at length in rejoinder submission with the help of additional written submission filed by him today. Thus the arguments of both the parties are today concluded.

**Judgment Reserved.**

**( I. J. Kapoor )  
Technical Member**

**( Justice Surendra Kumar )  
Judicial Member**

*sh/dk*